

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1570

ANSWERED ON:03.12.2012

NON-UTILISATION OF FUNDS

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**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of Non-Governmental Organisations (NGOs) getting assistance from the Union Government for social upliftment under various schemes in various States including Chhattisgarh, State-wise;
- (b) the details of funds allocated to these NGOs during the last three years, State-wise including Chhattisgarh;
- (c) whether there is any system to monitor and review the work done by these NGOs and to ensure the proper utilization of funds by them; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) & (b) : State-wise, scheme-wise details of number of Non-Governmental Organisations and funds released to them during the last three years is given at Annexure.
- (c) & (d) : The Ministry ensures the utilization of funds under various schemes/programmes in the following ways :-
  - (i) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of Utilization Certificate in respect of previous grants sanctioned which have become due.
  - (ii) Review of schemes/programmes by the officers of the Ministry during their tours to States.
  - (iii) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementation agencies under various Schemes/Programmes.
  - (iv) The Schemes/Programmes implemented through NGOs are also expected to be monitored by respective State Governments/ UT Administrations.
  - (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.